

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).5900/2012

(From the judgement and order dated 22/05/2012 in CRLA No.3000/2003, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(With appln(s) for ex-Parte stay and exemption from filing O.T. and office
report)

WITH SLP(Cr1.) No. 6271/2012

(With appln(s) for exemption from filing O.T. and ex-parte stay and office
report)

Date: 17/08/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s) Mr. Shekhar Naphade, Sr. Adv.
 Mr. E.C. Agrawala, Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Rishi Agrawala, Adv.
 Mr. Rajesh Kumar, Adv.
 Mr. Ajay Tandan, Adv.
 Mr. S. Tandan, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Status quo as on today, shall be maintained.

	(DEEPAK MANSUKHANI)		(M.S. NEGI)	
	Court Master		Court Master	